

BY E-MAIL/SPECIAL MESSENGER

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/3388 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 21<sup>st</sup> June, 2019.

Sub:- Earned Leave along with station leave permission.

Ref:- Memo No. XII-3/2018/254/E dtd. 18.06.2019.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 12(twelve) days w.e.f. 29.07.2019 to 09.08.2019 (prefixing 27.07.2019 and 28.07.2019 being 4<sup>th</sup> Saturday and Sunday and suffixing 10.08.2019, 11.08.2019 and 12.08.2019 being 2<sup>nd</sup> Saturday, Sunday and Id Uz Zuha respectively) along with station leave permission w.e.f. the evening of 26.07.2019 till the morning of 13.08.2019, has been granted ✓  
~~rejected~~. You are allowed to take your official vehicle to Guwahati at your own cost

Further, you are requested to hand over charge of your court and office to the Counsellor, Family Court, Dhubri, before proceeding on earned leave.

Yours faithfully,

*Sdt*

**JT. REGISTRAR (VIGILANCE)**

3390  
Memo NO.HC.VII-83/1994/3389-/A, dated 21.06.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. ✓ The Systems Analyst, Gauhati High Court.

*bdk*  
*mlk/19*  
**JT. REGISTRAR (VIGILANCE)**

*Rds*